


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 08.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 22/BB/ 17	-	Hearing	Rule 6 of IB	Emerson network power india Pvt.Ltd Vs.Tulip Data centre services Pvt.Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
19	M/S EMERSON NETWORK POWER INDIA PVT LTD.	SYED KHAMRUDDIN	

Counsel for petitioner is present. Heard him. The Tribunal informed the counsel that notice to go to the respondent in view of the fact that the last transaction was held only in the year 2011 and thereafter, there is no transaction between the petitioner and the respondent.

Counsel for petitioner has no objection to order for notice to the respondent. Issue notice to the respondent. Petitioner to collect the notice from the Registry and serve it on the respondent.

List it on 28.06.2017.


MEMBER (J)


MEMBER (T)